



2026:AHC:7877

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 201 of 2026

Dharm Narayan Dwivedi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|                           |   |                                                                       |
|---------------------------|---|-----------------------------------------------------------------------|
| Counsel for Petitioner(s) | : | Aisha Ansari, Archana Devi, Kaushal Kishor, Shashi Kiran Singh Jadaun |
| Counsel for Respondent(s) | : | C.S.C.                                                                |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (i) A writ, order or direction in the nature of mandamus commanding the respondents to directed to the respondents to examine the earlier letter and reference letters in pursuance of Seniority and promotion of the petitioner according to law in compliance of order dated 31/08/22 passed by Chief conservator of Forest Administration (Non-Gazetted) U.P. Lucknow; (ii) Issue, any other order or direction as this Hon'ble Court may deem fit and proper in the circumstances of the case as this Hon'ble Court may deem fit and proper in the circumstances of the case; (iii) Award the cost of the petition to this petitioner, due to inherent technical defect with liberty to file fresh with better particulars.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

4. Instructions filed today are taken on record and marked as Appendix 'A'.

**(Vikas Budhwar,J.)**

**January 13, 2026**

Rajesh